

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Advance Hearing Schedule for the month of July 2024**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
4.7.2024 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	Diary No. 311/2024	CTUIL	Petition seeking review of Order dated 30.4.2024 in Petition No 114/MP/2023 ( <i>On admission</i> )
	2.	Diary No. 330 &331/2024	AEPL	Petition under Section 79(1) (c) (f) of the Electricity Act,2003 and seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023(Interlocutory application for interim reliefs) ( <i>On admission</i> ).
	3.	168/TL/2024	KPS-2TL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matter) Regulations, 2009 for grant of separate Transmission Licence to POWRGRID KPS2 Transmission System Limited for Interconnection of RE developer's Dedicated Transmission Line at Khavda Pooling Station-2 (KPS-2) under Regulated Tariff Mechanism mode.
	4.	193/AT/2024	DVC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for selection of wind power developers for setting up of 100 MW SITS-connected Wind Power projects in India under tariff-based competitive bidding under Scheme for flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through bundling with Renewable Energy and Storage Power as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 27.8.2022.
	5.	97/MP/2024	AGEL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking connectivity as a Renewable Energy/ Power Park Developer in phases.
	6.	173/MP/2024	AEL	Petition under Section 17(3) of the Electricity Act, 2003 read with Regulation 9(21) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations,2020.
	7.	262/TL/2023	JSWHEL	Application for transmission licence in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.
	8.	178/TL/2024	WRSSXXI	Application under Section-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd) in Gujarat Part A on Regulated Tariff Mechanism (RTM) route.
	9.	215/TL/2024	RNTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters)

				Regulations, 2009 for amendment of existing RTM Transmission Licence to POWERGRID Ramgarh Transmission Limited for Implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd.
11.7.2024 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	1/TD/2024	RSPL	Application for grant of trading licence under Regulation of Trading Licence.
	2.	130/TD/2024	FXE	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 for grant of an inter-state trading license.
	3.	200/TL/2024	KTL2	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking grant of Transmission License for Kallam Transco Limited.
	4.	201/AT/2024	KTL2	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the Western Region Network Expansion Scheme in Kallam area of Maharashtra being established by the Petitioner.
	5.	176/TL/2024	PPTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Parli Transmission Limited for implementation of 400 kV line bay at 765/400 kV Parli (New) S/s for interconnection of RE project through Regulated Tariff Mechanism (RTM) mode Less
	6.	97/MP/2024	AGEL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking connectivity as a Renewable Energy/ Power Park Developer in phases.
	7.	245/MP/2021 alongwith I.A.No.41/2024	NTPC	Petition for approval of input price of coal supplied from Dulanga mine for the period from 1.10.2020 to 31.3.2024(Interlocutory Application to bring on record subsequent facts and amend the Petition).
	8.	89/GT/2023	NTPC	Petition for truing up of tariff for 2014-19 tariff block and determination of tariff for 2019-24 tariff block of National Capital Thermal Power Station, Stage-II (980 MW)
	9.	119/GT/2023	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Revised Emission Standards.
	10.	388/GT/2023	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station, Stage-IV (500MW) in compliance of Revised Emission Standards.
	11.	60/GT/2024	THDCIL	Petition seeking revision of tariff of Koteshwar Hydro Electric Project (KHEP) (4x100MW) for the period 01.04.2019 to 31.3.2024.
	12.	128/GT/2024	NGEL	Petition for determination of project specific levelized tariff for 40 MW solar photo voltaic plants at Ayodhya, Uttar Pradesh.
	13.	136/GT/2024	SECIL	Petition for determination of project specific tariff in respect 1.7 MW Solar PV Power Plant with 1.4 MWh of battery energy storage system of Solar Energy Corporation of India Limited at Union Territory,

				Lakshadweep of for a period of 25 years
	14.	137/GT/2024	SECIL	Petition for determination of project specific tariff for 100 MW(AC)/155.02 MWp (DC) Solar PV power plant with 40/120 MWh of Battery Energy Storage at Rajnandgaon, Chhattisgarh for a period of 25 years from Commercial Operation Date (COD) of the project.
	15.	346/GT/2023	DVC	Petition for determination of levelized tariff for 10 MW Solar Photo Voltaic Power Project at Koderma Thermal Power Station, Koderma, Jharkhand.
	16.	175/GT/2024	DVC	Petition for determination of levelized tariff for "8 MW Ground Mounted Solar Photo Voltaic Power Project" at DVC Panchet, West Bengal.
	17.	59/GT/2022	BRBCL	Petition for determination of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024.
16.7.2024 Tuesday At 10.30 A.M. Transmission tariff Petitions	1.	337/TT/2022	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-03-2024 for Transmission Asset under Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (part B1)" in Eastern Region
	2.	173/TT/2021 alongwith I.A.No.92/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: 800kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System? in Southern Regional grid. (Interlocutory application seeking directions under Section 94(2) of the Electricity Act, 2003 read with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) on behalf of the Petitioner – Power Grid Corporation of India Limited.
	3.	242/TT/2021 alongwith I.A.No.91/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid (Interlocutory application seeking directions)
	4.	350/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: Scheme for fault level control at Dehgam (PG) & Ranchhodpura (GETCO) S/s in Western Region.
	5.	349/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Transmission System Associated with Parbati-III HEP in Northern Region.
	6.	351/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Eastern Region Expansion Scheme XXVI in Eastern Region.
	7.	9/TT/2021	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff period in respect of seven assets under "Transmission System for Solar Power Park at Bhadla" in the Northern Region (Received by remand from APTEL).
	8.	327/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI.
	9.	353/TT/2023	KPTCL	Petition for claiming of Yearly Transmission Charges for 9 Nos. of 220kV lines for FY 21, owned by KPTCL certified as carrying Inter-state Power by SRPC.

10.	309/TT/2023	WBSETCL	Petition for determination of tariff of the deemed inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the transmission system operated by Central Transmission Utility of India limited in terms of Commission's order dated 5.9.2018 in petition no. 07/suo-motu/2017 for inclusion in PoC Transmission Charges for the period FY-2014-15 to FY- 2018-19
11.	324/TT/2023	WBSETCL	Petition for determination of transmission tariff of the Deemed Inter-State Transmission Lines owned by West Bengal State Electricity Transmission Company Limited with the Transmission System Operated by Central Transmission Utility of India Limited for Inclusion in PoC Transmission Charges for the period Fy 2019-20 to Fy 2023-24.
12.	134/TT/2023	UPPTCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff for 2019-24 Tariff Block for in respect of Uttar Pradesh Power Transmission Corporation Limited (UPPTCL) owned Transmission Lines/System conveying electricity to other States.
13.	288/TT/2023	OPTCL	Petition for approval of Tariff for inclusion of Transmission Assets in Computation of Point of Connection (PoC) Charges and Losses as per Commission's order dated 12.5.2017 in Petition No. 07/SM/2017 for inclusion in PoC charges.
14.	21/TT/2022	PKTCL	Petition for approval of truing up of transmission tariff for 2014-19 Tariff Block and determination of transmission tariff for 2019-24 Tariff Block for transmission line elements covered under the Transmission Project of Parbati Koldam Transmission Company Limited(Interlocutory application for refund the excess tariff collected during FY 2014-19 and FY 2019-21, and permission to bill the beneficiaries based on the proposed Transmission Charges for the control period FY 2014-19 to FY 2019-24 in the True-up and Tariff Petitions ( <i>Re-hearing</i> ).
15.	4/TT/2023	PGCIL	Petition under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2019 for determination of Transmission Tariff from DOCO to 31-3-2024 for Transmission Assets under "POWERGRID works associated with immediate evacuation for North Karanpura (3x660 MW) generation project of NTPC" in Eastern Region ( <i>Re-hearing</i> ).
16.	7/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset A :- 2 Nos 400kV Line Bays at 400 kV Mapusa S/s (For termination of Xeldem Mapusa 400kV D/c (Quad) Line, (Line under TBCB)). Asset B :- 1x80MVAR, 420kV fixed line reactor along with 500 Ohms NGR and its auxiliaries at Narendra (New) (Kudgi GIS) S/s. [for Narendra (New) Xeldem 400kV Quad line formed after LILO of one circuit of Narendra (Existing) Narendra (New) 400kV D/c quad line at Xeldem] under POWERGRID works Associated with Additional 400KV feed to Goa ( <i>Re-hearing</i> ).
17.	9/TT/2023	PGCIL	Petition under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2019 for determination of Transmission Tariff from DOCOs to 31-03-2024 for Transmission Assets under "Eastern Region Strengthening Scheme XX (ERSS – XX)" in Eastern Region ( <i>Re-hearing</i> ).
18.	15/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Assets Asset 1: Bypassing of 400 kV D/C Farakka - Kahalgaon (Ckt-3 & Ckt-4) and 400 kV S/C Farakka - Durgapur (Ckt-1 & Ckt-2) existing Transmission Line from NTPC, Farakka so

				as to form 400 kV D/C Kahalgaon - Durgapur along with upgraded bays at Durgapur SS and Kahalgaon SS (DOCO:02.01.2022), Asset 2: 01 no. 500 MVA, 400/220 kV Transformer (4th ICT) along with 01 no. 400 kV ICT bay (AIS) & 01 No. 220 kV ICT bay (GIS) along with 220 kV Cable from ICT to GIS bay at Muzaffarpur (POWERGRID) 400/220 kV sub-station (DOCO:8.4.2022) and Asset 3: LILO of both Circuits of Kishanganj (POWERGRID) -Darbhanga (DMTCL) 400 kV D/C (Quad) Line at Saharsa New (POWERGRID) sub-station along with associated 04 nos 400kV Line Bays at Saharsa New (POWERGRID) sub-station (DOCO:28.4.2022) under "Eastern Region Strengthening Scheme-XXIII" in Eastern Region( <i>Re-hearing</i> ).
	19.	33/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: 1x500 MVA, 400/220 kV ICT (3rd) along with the associated bays and 2 no 220 KV Bus sectionalizer bay (Hybrid/MTS) at Indore (POWERGRID) substation, Asset-2: 1 no. 220 kV Hybrid/MTS Line Bay at Indore S/S under Connectivity and LTA for 325 MW Wind Project of M/S SBESS Services Private Limited in Western Region. ( <i>Re-hearing</i> ).
	20.	132/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: Combined Asset of (1) LILO of one circuit of Bamnauli- Jattikalan 400 kV D/C line along with associated bays at Dwarka-I substation, (2) 400/200 kV, 500 MVA ICT-I, II & III along with associated bays at Dwarka-I substation, (3) 400 kV, 125 MVAR bus reactor along with associated bay at Dwarka-I substation; Asset-II: 400/200kV, 500 MVA ICT-IV along with associated bays at Dwarka-I substation; Asset-III: LILO of circuit-2 of 400 kV D/C Bawana-Mandola line at Maharani Bagh substation along with associated bays; Asset-IV: LILO of circuit-1 of 400 kV D/C Bawana-Mandola line at Maharani Bagh substation along with associated bays ; Asset-V: By passing of LILO of one circuit of 400 kV Dadri-Ballabgarh D/C line at Maharani Bagh (existing) (to be used during emergency) under "Creation of 400/220 kV Substations in NCT of Delhi during 12th plan period (Part-A)" ( <i>Re-hearing</i> ).
	21.	191/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset -1:- Extension of 400kV Bachau substation with line reactor along with associated line bays and Asset -2:- Essar Gujarat TPS-Bachau 400 kV D/C (triple) line under "Transmission System for connectivity of Essar Power Gujarat Limited" in Western Region" ( <i>Re-hearing</i> ).
	22.	323/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset 1- OPGW link for Betul - Khandwa under Central Sector, Asset 2: OPGW link (125km) for Mauda-Wardha under Central Sector, Asset 3: 6 no. OPGW link (92.66km) under State Sector, Asset 4A: 3 no. OPGW link (656.926km) under Central Sector, Asset 4B: OPGW link for Korba-Birsinghpur under Central Sector, Asset 5A: OPGW link (15.462km) for 400kV Xeldom-Madgaon under State sector , Asset 5B: OPGW link for 400kV Vapi Magarwada under Central Sector and Asset 6: 9 no. of OPGW link under State Sector- OPGW link (169km) for) associated Establishment of Fibre Optic Communication System in Western Region under Master Communication Plan ( <i>Re-hearing</i> ).
22.7.2024 Monday	1.	Dy.No.358 &359/2024	ACME	Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with the Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State

At 10.30 A.M. Miscellaneous Petition				Transmission System) Regulations, 2022 (Interlocutory application seeking an interim ex-party relief) <i>(On admission)</i> .
	2.	235/AT/2024	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 Wind Solar Hybrid Power Projects (Tranche-VII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
	3.	237/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process regarding selection of Hybrid Power Generators for Supply of 1000 MW power ISTS-Connected Wind-Solar Hybrid Power Projects Anywhere in India (NTPC-Tranche-V) on Build-Own-Operate (BOO) basis.
	4.	52/TL/2024	KGTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Koppal II Gadag II Transmission Limited.
	5.	223/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for procurement of power from the 1500 MW ISTS-Connected Solar PV Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects, MOP, GOI dated 28.07.2023 and its amendments thereof.
	6.	170/TD/2024	SPTPL	Petition for down-gradation of Inter-State Trading License under the Central Electricity Regulatory Commission (Procedures, Terms and Conditions for Grant of trading license and other related matters) Regulations, 2020 ("2020 Regulations")
	7.	233/TL/2024	KIVE2PTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission License to Khavda IV-E2 Power Transmission Limited
	8.	234/AT/2024	KIVE2PTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Khavda IV-E2 Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	9.	78/MP/2024	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in RTPS U#1&2 (2x600 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards.
	10.	11/MP/2024	PXIL	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of Renewable Energy Certificates single sided reverse auction contract, Renewable Energy Certificates single sided forward auction contract and continuous matching mechanism for REC trading.
	11.	163/MP/2023	ONGCTPCL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 26, 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 and Regulation 111, 112 and 113 of the CERC (Conduct of Business) Regulations, 1999 seeking approval of the

				additional capital expenditure for Compressor Enhancement Package for the 726.6 (2 x 363.3) MW Combined Cycle Gas Based Palatana Power Project of ONGC Tripura Power Company Limited.
	12.	199/MP/2024	Fathegarh-III	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 read with Articles 15.2.2, 15.2.3 and 15.3.2 of the Transmission Service Agreement dated 02.08.2023 seeking approval for creation of security interest over the assets of the Petitioner in favour of IDBI Trusteeship Services Limited, the Security Trustee for the Lenders.
	13.	230/MP/2024	N2KTL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of the Security Trustee, Respondent No. 2 for the benefit of the Lender.
	14.	262/TL/2023	JSWHEL	Application for transmission licence in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.
	15.	193/AT/2024	DVC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for selection of wind power developers for setting up of 100 MW SITS-connected Wind Power projects in India under tariff-based competitive bidding under Scheme for flexibility in Generation and Scheduling of Thermal/Hydro Power Stations through bundling with Renewable Energy and Storage Power as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 27.8.2022.
25.7.2024 Thursday At 10.30 A.M. Generation tariff Petitions	1.	26/RP/2024	SECIL	Petition for review of the order dated 16.5.2024 in Petition No.249/MP/2023 ( <i>On admission</i> ).
	2.	138/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Pilot Projects of 500 MW/1000MWh Standalone Battery Energy Storage Systems in India under Tariff-Based Global Competitive Bidding (ESS-I) process as per the guidelines of the Government of India.
	3.	269/MP/2018	APL	Petition under Section 142 of the Electricity Act, 2003, for noncompliance of the Commission's direction dated 28.9.2017 in Petition No. 97/MP/2017 (Remand matter).
	4.	130/TD/2024	FXE	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 for grant of an inter-state trading license.
	5.	222/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1500 MW Wind-Solar Hybrid Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a Competitive Bidding Process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.
	6.	225/TL/2024	KTL	Petition under Section-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for Augmentation of 2x500 MVA, 400/230kV transformation capacity (3rd & 4th ICTs) at Karur PS on Regulated Tariff Mechanism (RTM) route.
	7.	228/AT/2024	NERES-XVI	Petitions under Section 63 of the Electricity Act, 2003 seeking adoption of Transmission Tariff discovered pursuant to tariff based competitive bidding with respect to development and operation of "Transmission Scheme for North Eastern Region

			<b>Expansion Scheme-XVI (NERES-XVI)”.</b>
8.	229/TL/2024	NERES-XVI	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 seeking grant of Transmission License to NERES XVI Power Transmission Limited.
9.	236/TD/2024	JGPTPL	Application under Section 14 and Section 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
10.	100/TL/2024	DPTL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Dhule Power Transmission Limited.
11.	168/TL/2024	KPS-2TL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matter) Regulations, 2009 for grant of separate Transmission Licence to POWRGRID KPS2 Transmission System Limited for Interconnection of RE developer’s Dedicated Transmission Line at Khavda Pooling Station-2 (KPS-2) under Regulated Tariff Mechanism mode.
12.	172/TL/2024	AKTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Ananthpuram Kurnool Transmission Limited for Implementation of 3 nos. of 400kV line bays at Ananthpuram PS for integration of RE generation projects under Regulated Tariff Mechanism (RTM) mode.
13.	224/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1175 MW Wind Power projects (Tranche-XVI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines dated 26.07.2023 of the Ministry of Power, Government of India as amended from time to time.
14.	226/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff of 1500 MW Wind-Solar Hybrid Power Projects Connected to the Inter-State Transmission System (ISTS) and selected through a Competitive Bidding Process as per the guidelines dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.
15.	88/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1500 MW power from ISTS-connected Solar PV Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 28.7.2023
16.	9/TT/2021	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff period in respect of seven assets under "Transmission System for Solar Power Park at Bhadla" in the Northern Region (Received by remand from APTEL).
17.	14/RP/2024	NTPC	Petition for review of the Order dated 29.3.2023 in Petition No. 197/GT/2017 (Interlocutory application for condonation of delay in filing the review Petition) ( <i>On admission</i> )
18.	19/RP/2024	RVPNL	Petition for review of the Order dated 20.3.2024 in Petition No. 212/TT/2022 ( <i>On admission</i> )



	19.	17/RP/2024	RVPL	Petition for review of the Order dated 14.3.2024 in Petition No. 161/TT/2021 ( <i>On admission</i> )
	20.	18/RP/2024 alongwith I.A.No.52/2024	KPTCL	Petition for review of the Order dated 21.6.2023 in Petition No. 10/TT/2022(Interlocutory application for condonation of delay in filing the review Petition) ( <i>On admission</i> )

By order of the Commission

Sd/  
(T.D. Pant)  
Joint Chief (Legal)  
23.7.2024